

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT & HIGHWAYS
LOK SABHA

UNSTARRED QUESTION NO. 3891
ANSWERED ON 3rd JANUARY, 2019

NATIONAL ROAD SAFETY AND MANAGEMENT SYSTEM

3891. SHRI GODSE HEMANT TUKARAM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to establish a National Road Safety and Management System;
- (b) if so, the details thereof along with its aims and objectives;
- (c) the time by which it is likely to be established; and
- (d) the steps taken/proposed to be taken by the Government to bring in added safety on roads by way of stricter checks on issuance of driving licences and higher penalties for traffic violations?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI MANSUKH L. MANDAVIYA)

- (a) to (c) The Government has constituted the National Road Safety Council as the apex body to take policy decisions in matters of road safety. Road safety is a multi-sectoral and multi-dimensional issue requiring a multipronged approach at various levels.
- 1) The Government has approved a National Road Safety Policy. This Policy outlines various policy measures such as promoting awareness, establishing road safety information data base, encouraging safer road infrastructure including application of intelligent transport, enforcement of safety laws etc.
 - 2) The Ministry has constituted Group of Ministers of State Transport Ministers to examine the best practices of Transport and suggest issues to improve road safety.
 - 3) Based on the recommendation of Group of Minister, the Ministry introduced Motor Vehicle (Amendment) Bill 2017 covering entire gamut of road safety.
 - 4) The Bill contains the provision of creation of Motor Vehicle Accident Fund, implementation of Cashless Treatment Scheme during Golden Hour, setting up of a dedicated agency for road safety viz. National Road Safety and Traffic Management Board (NRSTMB), enhancement of penalty for traffic rule violations, etc. which have direct impact on road safety.

- 5) The Ministry has formulated a multi-pronged strategy to address the issue of road safety based on 4 'E's viz. Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care.
- 6) Road safety has been made an integral part of road design at planning stage.
- 7) Road Safety Audit of selected stretches of National Highways has been taken up.
- 8) The threshold for four laning of national highway has been reduced from 15,000 Passenger Car Units (PCUs) to 10,000 PCUs. About 52,000 Km of stretches of State Highways has been identified for conversion to national highways.
- 9) Setting up of model driving training institutes in States and refresher training to drivers of Heavy Motor Vehicle in the unorganized sector.
- 10) Advocacy/Publicity campaign on road safety through the electronic and print media.
- 11) Tightening of safety standards for vehicles like Seat Belts, anti-lock braking system etc.
- 12) High priority has been accorded to identification and rectification of black spots (accident prone spots) on national highways.
- 13) Guidelines for identification and rectification of black spots, carrying out road safety audits and preparation of road safety improvement proposals on NHs and also guidelines on implementation of road safety engineering measures on state roads under Central Road Fund (CRF) have been issued.
- 14) As a measure of supplementing the efforts of States / UTs for minimizing the accident potential at the identified locations / stretches through engineering improvement on state roads, Ministry of Road Transport & Highways had taken a decision to sanction road safety works on state roads with an earmarked allocation of 10% of funds allocated to the state roads under Central Road Fund.
- 15) Ministry has delegated powers to Regional Officers of MORTH for technical approval to the detailed estimates for rectification of identified Road Accident black spots for expediting the rectification process to ensure safety of road users.
- 16) Ministry had issued guidelines vide O.M. dated 14.1.2016 for taking up of Road Safety Audits on National Highways either as part of EPC/BOT projects or as stand-alone Road Safety Audits.
- 17) Guidelines for pedestrian facilities on National Highways for persons with disabilities have also been issued to all States / UTs.
- 18) In order to ensure safe and smooth flow of traffic, Ministry of Road Transport & Highways has envisaged a plan for replacement of all the Level Crossing on National Highways by ROBs / RUBs and replacement / widening / strengthening of weak and narrow bridges under a scheme Setu Bhartam. Under this programme, construction of 208 Level Crossings at an estimated cost of Rs. 20,800 Crore are included.
- 19) Two National Level Workshops and several Regional Training workshops in 11 states have been organized on Road Safety Engineering.
- 20) A Certification Course for Road Safety Auditors has been commenced in Indian Academy of Highway Engineers (IAHE) and 42 Auditors are certified.
- 21) Ministry of Road Transport & Highways has constituted a District Road Safety Committee in each district of the country to promote awareness amongst road users under the chairmanship of Hon'ble Member of Parliament (Lok Sabha) from the district.

(d) The Ministry of Road Transport and Highways has introduced Motor Vehicle (Amendment) Bill in the Lok Sabha covering entire gamut of road safety including drunken driving. The Bill inter-alia envisages to enhance the penalty amount for drunk and driving under section 185 of the Motor Vehicle Act. Besides, the Ministry of Road Transport and Highways administer Motor Vehicles (MV) Act 1988 and Central Motor Vehicle Rules (CMVR) 1989. However, its provisions are enforced by the States / UTs.
